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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.860/97

dt.22-8-97

Between

Kasinath Sakaram

: Applicant

and

1. Sr. Divnl. Personnel Officer
SC Rly, Guntakal Division
Guntakal, Ananthapur Dist.

2. Divnl. Rly. Manager
SC Rly., Guntakal Division
Guntakal, Ananthapur Dist.

3. Genl. Manager,
SC Rly., Rail Nilayam
Secunderabad

: Respondents

Counsel for the applicant

: B. Narasimha Sharma
Advocate

Counsel for the respondents

: C.V. Malla Reddy
SC for Railways

Coram

Hon. Mr. H. Rajendra Prasad, Member (Admn.) *✓*

OA.860/97

dt.21-8-97

Judgement

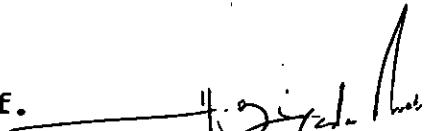
Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn))
21/8

Heard Mr. Jacob on behalf of Mr. Narasimha Sharma for the applicant, and Mr. C. Venkat Malla Reddy for the respondents.

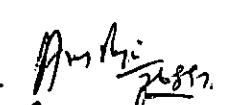
2. The applicant in this case retired on superannuation on 31-3-1996. His grievance is that he was not granted the retirement benefits at the time of his superannuation, and considerable amounts are owed to him by way of DCRG, Commutation of Pension and Leave Encashment. Mr. Malla Reddy, learned standing counsel, produces a letter from DRM, ^{which states} Guntakal, that they were unable to sanction the retiral claims of the applicant owing to the fact that his Service Register was not traceable, the applicant having originally come from Sholapur Division of Central Railway to Guntakal Division on transfer. The respondents further submit that the reconstruction of the applicant's Service Register is now complete and sanctions are being issued in respect of above amounts. It is not, however, clear whether pay orders/bills/proposals to Accounts Office have since been actually issued in this case. Even the time that may be required by the Divisional Accounts Office to arrange sanctions and disbursement to the applicant is not known. In order to eliminate further avoidable delays to the claims of a retired employee, it is directed that the respondents ensure completion of all formalities and ^{of} actual disbursements of amounts (or issuance of cheques pertaining

thereto) within 45 days from the date of receipt of a copy of this order. Since the delay which has occurred in sanctioning and disbursement of the amounts to the applicant cannot in any way be attributed to him, and since he has been denied the timely advantage of enjoying the fruits of his terminal benefits, it is directed that the respondents compensate him adequately by way of payment of interest on the amounts due, at the rate of 12% on every item of payment from the date each became due till the date of ^{its} actual disbursement. This may be calculated as per rules. The interest portion of payments can, however, be arranged to be paid within 90 days from the date of receipt of copy of this order.

3. Thus the OA is disposed of.


(H. Rajendra Prasad)
Member (Admn)

Dated : August 21, 97
Dictated in Open Court


Deputy Registrar (O) C.C.

sk

C.A.860/97.

To

1. The Sr.Divisional Personnel Officer,
SC Rly, Guntakal Division, Guntakal,
Anantapur Dist.
2. The Divisional Railway Manager,
SC Rly, Guntakal Division,
Guntakal, Anantapur Dist.
3. The General Manager, SC Rly,
Railnilayam, Secunderabad.
4. One copy to Mr.B.Narasimha Sharma, Advocate, CAT.Hyd.
5. One copy to Mr.C.V.Malla Reddy, SC for Rlys, CAT.Hyd.
6. One copy to Mr.HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

119/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:-

21/8/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No.,

in

O.A.No.

860/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

